

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 320
IB-185(ND)/2022

IN THE MATTER OF:

M/s. Stressed Assets Stabilisation Fund
Vs.
M/s. Bina Sharma

.....APPLICANT/PETITIONER

.....PERSONAL GUARANTOR

SECTION

U/s 95(1)

Order delivered on 10.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Akshat Bajpai, Adv. Ishanee Sharma,
Adv. Shobhit Trehan
For the Respondent : Adv. Gaurav H. Sethi, Adv. Abhinav Tyagi,
Adv. Anant Bajpai.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.07.2023**.

Sd/-
(Court Officer)